

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

C.P. (I.B) No. 245/7/NCLT/AHM/2019

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.02.2021

Name of the Company: Yakub Ganibhai Bankawala & Anr
V/s
Infinity Realty (India) Pvt Ltd

Section: 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

Learned Lawyer Mr. Vivek Shah appeared for the Financial Creditor.


Learned Lawyer Mr. Yuvraj Thakore appeared for the Corporate Debtor.

Learned Lawyer of the Financial Creditor filed purshish to withdraw the instant application as matter is settled at between the parties.

The prayer is allowed.

Accordingly, CP(IB) 245 of 2019 stands dismissed and disposed of as withdrawn.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MANORAMA KUMARI)
MEMBER (JUDICIAL)

Dated this the 24th day of February, 2021.